

DIVISION BENCH
COURT - II

P-115

**NATIONAL COMPANY LAW TRIBUNAL
KOLKATA BENCH
KOLKATA**

C.P. (IB)/1062(KB)2019
IA(IBC)(PLAN)/4(KB)2024, IA(I.B.C)/488(KB)2024,
IA(I.B.C)/26(KB)2022, IA(I.B.C)/423(KB)2022,
IA(I.B.C)/1105(KB)2023, IA(I.B.C)/325(KB)2021,
IA(I.B.C)/434(KB)2022, IA(I.B.C)/581(KB)2022,
IA(I.B.C)/764(KB)2021, IA(I.B.C)/365(KB)2022,
IA(I.B.C)/572(KB)2022, IA(I.B.C)/471(KB)2021,
IA(I.B.C)/406(KB)2022

**CORAM: 1. HON'BLE MEMBER(J), SMT. BIDISHA BANERJEE
2. HON'BLE MEMBER(T), SHRI D. ARVIND**

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING ON 10TH APRIL 2024

IN THE MATTER OF	DIPAK BHADRA VS RCBS REALTY PRIVATE LIMITED
UNDER SECTION	IBC UNDER SEC 7

Appearance (via video conferencing/physically)

Mr. Shaunak Mitra, Adv.] For the Authorized Representative of the Plot Buyer
Ms. Shreya Choudhury, Adv.]
Mrs. Rachna Jhunjhunwala] Authorized Representative

Mr. Soumabho Ghose, Adv.] For the Resolution Professional
Mr. D. Sen, Adv.]
Mr. Rajat Mukherjee, RP]

Mrs. Manju Bhuteria, Adv.] In IA(I.B.C)/471(KB)2021
Ms. Tanvi Luhariwala, Adv.]
Mr. Anirudhya Dutta, Adv.]

Mr. Rahul Auddy, Adv.] For the Applicant in IA(I.B.C)/423(KB)2022
Mr. Aditya Goptu, Adv.]

Mr. Swatarup Banerjee, Adv.] For the Applicant in IA(I.B.C)/488(KB)2024
Mr. Kuldip Mallik, Adv.]
Mr. Atul Sureka, Adv.]

Mr. Kuldip Mallik, Adv.] For the Applicant in IA(I.B.C)/365(KB)2022 and
Mr. Atul Sureka, Adv.] IA(I.B.C)/572(KB)2022

Ar.

Mr. Kunal Kanungo, Adv.

] For Dipak Bhadra

ORDER

1. Ld. Counsel/Authorised Representative appearing on behalf of the parties present.
2. **IA(I.B.C)/764(KB)2021:**
 - a. In view of the resolution plan approval application come up on the Board, the IA(I.B.C)/764(KB)2021 seeking liquidation of the Corporate Debtor has become infructuous and accordingly, this IA is **dismissed** as such.
3. **IA(IBC)(PLAN)/4(KB)2024:**
 - a. Let the pleadings be completed before the next date of hearing.
 - b. List this matter for further consideration on **07.05.2024**.
4. **IA(I.B.C)/26(KB)2022:**
 - a. IA(I.B.C)/26(KB)2022 is taken up for consideration on notes from page no. 19 of the application that an amount of Rs. 14,23,703.56 /- was due from Brainer Reality India Private Limited. It was submitted by Ld. Counsel appearing for the Brainer Reality India Private Limited that the said amount has already been paid towards CIRP costs.
 - b. Therefore, Registry is directed to issue notice to all other Members of the CoC to contribute towards the CIRP costs, immediately, **failing which appropriate Orders would be passed** and huge penalty would be levied against them in the matter on the next date of hearing by way of speed post and by e-mail and place the tracking information on record.
 - c. List this matter for further consideration on **07.05.2024**.
5. List the main CP along with rest of the IAs' for further consideration on **07.05.2024**.

D. Arvind
Member (Technical)

Bidisha Banerjee
Member (Judicial)

Ar.